

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/3583/2024 C.P. (IB)/1166(MB)2020

IN THE MATTER OF

Edelweiss Asset Reconstruction Company Limited ... Petitioner

Vs

Perfect Engine Component Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA/3583/2024:- The Ld. Counsel for the Applicant wishes to withdraw the present application. Allowed as prayed for. IA **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //